

(b) A statement is laid on the Table of the House [See Appendix I, Annexure No. 23]

(c) Rs. 130.0 lakhs.

Shri Madiah Gowda: May I know who are the persons that are responsible for preparing these basic words of 2,000 and 500 mentioned in paragraphs 1 and 2 of the statement and whether any Hindi experts of Non-Hindi area are responsible for the preparation of these basic words?

Dr. K. L. Shrimali: I shall need notice.

Shri Madiah Gowda: May I know whether there are any schemes to encourage voluntary organisations propagating Hindi in non-Hindi areas, and if so, to what extent and how it is done?

Dr. K. L. Shrimali: The Government of India have schemes to assist voluntary organisations and have been giving grants to various voluntary organisations for the propagation of Hindi.

Shri Madiah Gowda: How much is the grant? And how many were granted?

Dr. K. L. Shrimali: It is a long list, and if the hon. Member is interested, I will place a statement on the Table.

Shri Madiah Gowda: Who are the members of the Hindi Shiksha Samiti mentioned in the statement and what have they recommended at their meeting held on the 5th of this month?

Dr. K. L. Shrimali: I will place a copy of the constitution of the Hindi Shiksha Samiti on the Table of the House showing the representatives of the non-Hindi speaking areas and other members. I will also place a list of the names of the members on the Table of the House.

Statues of Foreign Rulers

*86. **Shri H. N. Mukerjee:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 1268 on the 9th April, 1956, and state whether any decision has since been taken regarding the statues of foreign rulers etc. in public places?

The Deputy Minister of Education (Dr. M. M. Das): The Question of the removal of statues of foreign rulers etc. is the concern of the respective State Governments. The Government of India, however, have suggested to the State Governments of Bombay, Madras and U. P. that they should set up museums of the British period where these statues etc. may be preserved. The Government of West Bengal have themselves suggested that the statues etc. may be housed in the Victoria Memorial Hall, Calcutta.

Shri H. N. Mukerjee: May I know if Government has set a target date before

which all the statues of foreign rulers and their portraits which are there in the Raj Bhavan, for example, and which advertise our former humiliation are removed to museums or such other places?

Dr. M. M. Das: I may inform the hon. Member that the removal of these statues is the concern of the State Governments. The Central Government is not entitled to set any target date. A suggestion may be given to them that they may take this action.

Shrimati Renu Chakravartty: What steps have been taken to remove the statues and the paintings which are in New Delhi and in the Rashtrapati Bhavan which is directly under the Centre?

Dr. M. M. Das: I have said that the statues were in great number in five States: Andhra, Madras, Bombay, U. P. and Bengal.

Mr. Deputy Speaker: The hon. Minister has not evidently heard the question. The hon. lady Member wanted to know, whatever might have happened with respect to the statues in the States which are the concern of the States, what happened to those statues which are in the Parliament House, Rashtrapati Bhavan, etc. at New Delhi. That is the specific question.

Dr. M. M. Das: I do not find any information given here. I want notice.

श्री ए० ए० द्विवेदी : प्रश्नी उपमंत्री महोदय ने बताया है कि इन स्टैचूज को हटाने का काम राज्य सरकारों का है। मैं यह जानना चाहता हूँ कि केन्द्र द्वारा शासित जो हिस्से हैं, उन के सम्बन्ध में सरकार की क्या नीति है ?

Dr. M. M. Das: I have just now said that I want notice.

Dr. Ram Subhag Singh: On a point of order, Sir. We should be given definite information regarding the question and the Minister should be asked to furnish the information.

Shri M. L. Dwivedi: I submit that this information may be given tomorrow during question hour.

Mr. Deputy speaker: Order, order. The question is quite comprehensive but the hon. Minister restricted it to the States. The question reads:

"whether any decision has since been taken regarding the statues of foreign rulers etc. in public places."

So, it applies in a general way whether it is the State or the Centre. Did the

previous question referred to here—Q. No. 1268. refer to the statues in the States?

Dr. M. M. Das: This question came up before the Central Government at the instance of the State Governments who tried to take some active steps.

Mr. Deputy Speaker: What about the action taken by the Central Government? Is it moving or not moving?

Dr. M. M. Das: I wanted notice, Sir.

Leprosy

***88. Shri Jhulan Sinha:** Will the Minister of Education be pleased to state:

(a) whether grants to institutions for treatment and prevention of leprosy in the country are permissible under the rules of the Central Social Welfare Board; and

(b) if so, the amount spent so far on such institutions State-wise?

The Deputy Minister of Education (Dr. K. L. Shrimall): (a) Yes, in exceptional circumstances.

(b) A statement giving the requisite information is laid on the Table of the Lok Sabha [See Appendix I, Annexure No. 24]

Shri Jhulan Sinha: What are the exceptional circumstances which make the institutions eligible for such grants?

Dr. K. L. Shrimall: The Central Social Welfare Board ordinarily gives grants to institutions for the rehabilitation of lepers. The Health Ministry has been giving grants for the treatment and general care of the lepers. The Board is primarily concerned with rehabilitation but for other kinds and purposes also grants are given.

Shri Jhulan Sinha: Do the figures given in the statement bear any proportion to the prevalence of leprosy in the different States?

Dr. K. L. Shrimall: No Sir. Grants are given as we receive applications according to the requirements of different States. There is no special quota fixed for each state.

Dr. Rama Rao: Grants are welcome from any Ministry. May I know how the Ministry of Education decides the fitness of any institution for taking steps for the treatment and prevention of leprosy? Is it not overlapping with the duties of other Ministries and is it not likely to lead to unnecessary complications?

Dr. K. L. Shrimall: The hon. Member is probably aware that these grants are

administered by the Central Social Welfare Board and one of its main function is to co-ordinate the work of the different Ministries in the field of social service. From that point of view it is quite proper that it should give grants to institutions which are looking after the lepers. There is no duplication of work.

Undertrial Prisoners

***90. Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) The number of undertrial prisoners and the dates of their admission in the Manipur State Jail; and

(b) the measure proposed to be undertaken by the State Government for the speedy disposal of the cases?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) There were 23 undertrial prisoners in Manipur State Jail on the 5th July 1956. They were admitted in the jail on various dates from 12th October, 1955 to 3rd July, 1956.

(b) The State Government are aware of the desirability of speedy disposal of the cases and necessary steps are being taken.

Starvation Deaths in Tripura

***91. Shri Biren Dutt:** Will the Minister of Home Affairs be pleased to state:

(a) whether the reports regarding deaths due to starvation in June, 1956, in the various parts of Tripura have been confirmed by the State Government;

(b) whether any relief measures have been adopted by the Government of Tripura;

(c) the number of people that have demanded work during June, 1956; and

(d) the number of people who have been given employment by the Government of Tripura?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Does not arise. But in connection with the recent floods in Tripura, certain relief measures have been undertaken by the Central Government and the State Government, as detailed in the statement placed on the Table of the House [See Appendix I, Annexure No. 25.]

(c) No information is available as no statistics were maintained.

(d) About 35,000 persons were employed on flood protection works.